

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-308**  
IB-312(ND)2020

**IN THE MATTER OF:**

Modi Industries Ltd

**Vs**

Omega Infra Engineers Pvt Ltd

....Applicant

....Respondent

**SECTION**

U /s. 9 of (IBC)

Order delivered on 17.02.2020

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

For the Respondent

:

: Adv. Srujana Suman Mund

**ORDER**

None present on behalf of the petitioner. Ld. Counsel for the respondent appeared and submitted that settlement talks are in progress and that is the reason he has not filed the reply. Accordingly, two weeks' time is granted to file the reply if the settlement does not arrived at between the parties. List the case for **06.03.2020**.

sd/-

(K.K. VOHRA)  
MEMBER (T)

(Lalit)

sd/-

(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)